

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Letters Patent Appeal No.75 of 2026**  
**In**  
**Civil Writ Jurisdiction Case No.12178 of 2024**

---

---

Ashok Kumar Sharma

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

---

---

**Appearance :**

For the Appellant/s : Mr. Satyabir Bharti, Sr. Advocate  
Mr. Nilesh Kumar Nirala, Advocate  
Ms. Kanupriya, Advocate  
Ms. Aastha Prakash, Advocate  
For the State : Mr. K.K. Singh, AC to GP-22

---

---

**CORAM: HONOURABLE THE CHIEF JUSTICE**  
**and**  
**HONOURABLE MR. JUSTICE HARISH KUMAR**  
**ORAL ORDER**

**(Per: HONOURABLE THE CHIEF JUSTICE)**

3     20-04-2026             I.A. No. 1 of 2026 is an application for condonation of delay. The Stamp Reporter has pointed out that there is delay of 493 days in filing this L.P.A.

2. Learned Senior Counsel for the Bihar Staff Selection Commission and learned counsel for the State, seeks some time to file objection to the delay condonation application.

3. List this matter on **15.06.2026**.

4. Objection, if any, to the delay condonation



application be filed in the meantime, serving a copy of the same to the learned counsel for the appellant.

**(Sangam Kumar Sahoo, CJ)**

**(Harish Kumar, J)**

ranjan/-

U			
---	--	--	--

